

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-623/ (ND)/2018

IN THE MATTER OF:

JM Kapoor & Co.

.....PETITIONER

vs

Novex Pvt. Ltd.

.... RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 08.02.2019

Coram:

Ms. Ina Malhotra,
Hon'ble Member (Judicial)


For the Applicant
For the Respondent

: Mr. Sourit Arora, Advocate for COC
:

ORDER

As per the report of the Bench Officer, no disqualification is reflected against the name of Mr. A.K. Jain, the Insolvency Resolution Professional on the website of the IBBI. In view of the same, this Bench confirms the appointment of Mr. A.K. Jain as the R.P. He is directed to take further steps as required under the statute and submit his interim report periodically.

No further directions are called for.


(INA MALHOTRA)
MEMBER (JUDICIAL)

Surjit